

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.S.A. No. 264/(MAH)/2017
MA No. 147/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 28.06.2017

NAME OF THE PARTIES: M/s. Reliance Communication Ltd. & Anr.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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Mr. ANIL K. KHER, Sr. Advocate,
i/b. Adv. Nilesh Y. Ukey
for Ericsson India Pvt. Ltd.

Mr. Santosh Mishra
i/b Kochhar & Co.
For Indus Towers Ltd.

MA 146/2017 IN CSA 264/230-232/NCLT/MAH/2017
MA 147/2017 IA 32/2017 IN CSA 264/230-232/NCLT/MAH/2017

ORDER

MA 146/2017 IN CSA 264/230-232/NCLT/MB/MAH/2017

MA 147/2017 IA 32/2017 IN CSA 264/230-232/NCLT/MB/MAH/2017

In the CSAs, for having many creditors come forward saying that no notice has been received by them, the creditors complaining are at liberty to file their objections if any, within 10 days hereof and the Petitioner counsel is at liberty to reply within 10 days thereof.

On the Application filed by the applicant counsel has sought for withdrawal of MA 146/2017 & MA 147/2017, they are hereby dismissed as withdrawn.

List this case for hearing on 27.7.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)